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## \* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 16173/2025 & CM APPL. 66220/2025

EX SI GD HAR PAL .....Petitioner

Through: Mr. Ravi Kumar, Adv

versus

UNION OF INDIA AND ORS .....Respondents

Through: Mr. Amit, Assistant

Commandant, Law Officer

**CORAM:** 

HON'BLE MR. JUSTICE C. HARI SHANKAR HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

> ORDER(ORAL) 17.10.2025

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## C. HARI SHANKAR, J

- 1. The petitioner challenges his dismissal from service.
- 2. Mr. Ravi Kumar, learned Counsel for the petitioner submits that post confirmation petitions, submitted by the petitioner on 28 May 2025, followed by a reminder dated 19 July 2025, a legal notice dated 21 July 2025 and a further post-confirmation petition dated 8 August 2025 are all pending with the respondents.
- **3.** Mr. Amit, Assistant Commandant, Law Officer on behalf of the Border Security Force submits that the respondents would take a decision on the petitioner's pending post-confirmation petition and representation within a period of four weeks from today.

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- **4.** Accordingly, we dispose of this writ petition with a direction to the respondent in terms of the aforesaid undertakings given by Assistant Commandant, Mr. Amit.
- 5. Let the decision be taken on the aforesaid post-confirmation petition and representations within four weeks from today and communicate to the petitioner.
- **6.** The legal remedies with the petitioner in case he continues to remain aggrieved, would stand reserved.
- **7.** The petition is disposed of as aforesaid.

C. HARI SHANKAR, J

OM PRAKASH SHUKLA, J

**OCTOBER 17, 2025/***AT* 

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